

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 383 OF 2023**

**IN THE MATTER OF:**

President Garden City Residential Welfare Society ...Applicant

Versus

State of Punjab & Ors. ...Respondents

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Filed On: 16.04.2026

**FILED BY:**



**NAVNEET R**

Advocate

J-50, LGF, Lajpat Nagar - III,

New Delhi – 110024

9870259362

navneet@navneetr.in

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**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 383 OF 2023**

**IN THE MATTER OF:**

President Garden City Residential ...Applicant  
Welfare Society

Versus

State of Punjab & Ors. ...Respondents

**REPLY TO STATUS REPORT DATED 23.02.2026 ON  
BEHALF OF RESPONDENT NO. 5**

1. At the outset, all averments and allegations in the Status Report dated 23.02.2026 filed by Respondent No. 1 - Punjab Pollution Control Board (“PPCB”) are specifically denied unless expressly admitted herein, even if not individually traversed. The answering Respondent - M/s Dynamic Infradevelopers Private Limited (“**the Project Proponent**”) - reserves its right to supplement this Reply with additional material at the time of hearing.
2. The present Reply is being filed on behalf of Respondent No. 5 to place on record its responses to the observations contained in the Status Report and to bring to the attention of this Hon’ble Tribunal certain material facts that have been glossed over or misrepresented in the said report.

**PRELIMINARY SUBMISSIONS**

3. It is respectfully submitted that the Status Report has been filed in compliance of the order dated 08.12.2025 passed by

this Hon'ble Tribunal. The answering Respondent refers to and relies upon all submissions made in the Affidavit dated 08.12.2025 (*filed in compliance of the order dated 24.09.2025*), the Counter Statement dated 24.07.2024 filed in reply to the Joint Committee Status Report dated 30.10.2023, and the Reply Note for the hearing dated 11.02.2025 filed in reply to the PPCB report dated 16.10.2024, all of which are already on record before this Hon'ble Tribunal. The said documents collectively establish that the answering Respondent has been acting in good faith and is committed to compliance.

4. It is respectfully submitted that the PPCB's Status Report is one-sided, selective in its appreciation of facts, and proceeds on erroneous presumptions which have already been disputed and responded to before this Hon'ble Tribunal. The same approach adopted by the PPCB in earlier reports - including the incorrect assumption of 15 persons per plot for calculating waste-water generation, has been maintained in the present Status Report as well, without any correction despite the answering Respondent's objections being on record. It is reiterated that the said assumption is arbitrary, unrealistic and is not grounded in any actual assessment of the occupancy or the number of residents in the Project.

#### **REPLY ON MERITS**

5. It is reiterated that the answering Respondent developed a plotted colony named 'Garden City' in an area of 9.5 acres in Sahnewal, Ludhiana, Punjab. The said project was carved out of the 41.65 acres of land originally owned by the

answering Respondent. All necessary approvals, including the license to develop a colony issued by the Senior Town Planner, Ludhiana dated 18.10.2005 and the approval from Greater Ludhiana Area Development Authority (GLADA), were duly obtained, as are on record before this Hon'ble Tribunal at Pages 740–794.

6. It is respectfully submitted that the answering Respondent's liability and responsibility under law can only extend to the 9.5 acres of land in respect of which it has obtained the requisite approvals and has developed the colony. The PPCB's attempt to club together the 9.56 acre approved colony with the 32.4 acres of undeveloped/unauthorized colony for the purposes of calculating Environmental Compensation and for alleging violations against the answering Respondent is misconceived, unjust and legally unsustainable.
7. The answering Respondent refers to and relies upon the submissions in Paragraphs 10–25 of the Counter Statement dated 24.07.2024, wherein it has been specifically shown that:
  - a. out of the remaining 32.15 acres, about 11.04 acres of land was sold in bulk as agricultural land through registered sale deeds;
  - b. the Answering Respondent had abandoned its plan of developing the entire 41.65 acres; and
  - c. the Answering Respondent has never developed any plots in the 32 acres of land outside the approved 9.5 acre project. No contrary material has been placed on record by PPCB or Applicants to disprove these submissions.

8. The PPCB's key grievance in the Status Report relates to the alleged inadequacy of the Sewage Treatment Plant ("STP"). In this regard, it is respectfully submitted as follows:

a. The PPCB's own report dated 16.10.2024, filed in compliance of the order dated 25.07.2024, clearly acknowledged that:

i. samples collected from the inlet and outlet of the STP were analyzed for six parameters (pH, TSS, TDS, COD, BOD, O&G), and all parameters were found to be within the prescribed limits; and

ii. *"the Sewage Treatment Plant of capacity 20 KLD installed at the site is meeting with the standards of the prescribed parameters."*

This categorical finding of PPCB itself - which is already on record, is being conveniently ignored in the present Status Report.

b. The Consent to Operate ("CTO") for the STP has been duly renewed vide Certificate dated 28.11.2025, which is valid up to 28.11.2030. The said CTO Certificate was annexed to the Affidavit dated 08.12.2025 as Annexure R/1 and is on record. The grant of the renewed CTO by the PPCB itself demonstrates that the STP is functional and meets the required norms. It is submitted that having issued the CTO through its auto-renewal module based on the self-declaration of the Project Proponent, the PPCB cannot simultaneously allege that the STP is non-

functional.

- c. The PPCB's observation that the STP was "*not in operation*" during the inspection on 24.12.2025 and "*STP room was found locked*" must be seen in light of the fact that no prior notice was given to the Project Proponent before the said inspection. No representative of the colonizer was present, and hence no opportunity was given to demonstrate the functioning of the STP. This practice of conducting inspections without notice or opportunity has been consistently objected to by the answering Respondent in its previous submissions, including at Paragraphs 9, 28 and 31 of the Counter Statement dated 24.07.2024. A true copy of the invoices of the chemicals purchased, service reports, repair receipts, meter readings is annexed herewith and marked as **Annexure R/1**.
- d. The computation of 45 KLD (*for the authorized 9.56 acres*) and 270 KLD (for the entire 41 acres) is based on the unrealistic assumption of 15 persons per plot, regardless of plot size. This has been specifically addressed in the Reply Note dated 11.02.2025, wherein it was demonstrated that even assuming 140 persons in the entire project, the wastewater generation would be a mere 15.12 KLD, well within the treatment capacity of the 20 KLD STP. The answering Respondent reiterates the said submission. The PPCB has not placed any material on record to indicate the actual number of residents, and has persisted with a theoretical calculation which has

already been contested. A true copy of the actual list of residents is annexed herewith and marked as **Annexure R/2**.

- i. It is respectfully submitted that even if domestic consumption is considered for 140 people (*102 people actually reside*), waste water generation would only be around 15.12 KLD (*80% of 18.9 KLD (under the presumption that 135 litres of water is used by per person per day)*) which is easily treated by the STP which is present on site. In the future, in case a need to enhance the capacity arises, answering Respondent undertakes to install a new STP and utilize the free land that is available after obtaining necessary permissions.
- e. The PPCB's Status Report proceeds on the assumption that the Answering Respondent is responsible for the entire 41 acres and the untreated wastewater from the 32.4 acre portion. This is specifically denied. As submitted in the Counter Statement dated 24.07.2024 at Paragraphs 24-25, the matter pertaining to sewerage generated in the 32.5 acres of undeveloped land was pending before the Hon'ble High Court of Punjab & Haryana as well as before the Ld. RERA, Punjab. Even as per the original Complainant's own averments before the Hon'ble High Court (as noted in Paragraph 4 of the Counter Statement), the management of sewerage in that area is the responsibility of GLADA and not the

Answering Respondent.

9. The answering Respondent's responsibility under the conditions of the consent granted by PPCB is limited to the 9.5 acres of approved land. PPCB's own directions regarding the unauthorized colony have not been complied with by the concerned stakeholders and the appropriate legal recourse is against the authorities who permitted electricity connections and registrations in that unauthorized area, and not to impose a disproportionate Environmental Compensation on the Project Proponent for the entire unauthorized colony which it did not develop.
10. The PPCB has imposed Environmental Compensation totalling Rs. 3,84,58,438/- (Rs. Three Crore Eighty-Four Lakh Fifty-Eight Thousand Four Hundred and Thirty-Eight only) on account of three separate orders, as detailed in the Status Report:

<b>Order No.</b>	<b>Period</b>	<b>EC Imposed</b>
Letter No. 205 dated 08.01.2024	06.2011 to 30.11.2023	Rs. 3,55,23,438/-
Order No. 466 dated 27.11.2024	01.12.2023 to 23.07.2024	Rs. 11,80,000/-
Order No. 405 dated 11.09.2025	24.07.2024 to 09.07.2025	Rs. 17,55,000/-

11. The imposition of Environmental Compensation is specifically disputed. It is respectfully submitted that:
- the calculation of EC for the period from 17.06.2011 to 30.11.2023, applying the CPCB formula with a PI of 50 and LF of 1.25, is disproportionate and unsupported by any on-ground assessment of actual

environmental damage to the approved 9.5-acre project;

- b. the EC has been calculated by treating the answering Respondent as responsible for the entire 41-acre area, which is erroneous for reasons already stated;
- c. the answering Respondent was not given any opportunity to defend or even contest the methodology of calculation before the amounts were imposed;
- d. the answering Respondent has already brought its concerns regarding the imposition of EC to the attention of this Hon'ble Tribunal; and
- e. the CTO having been renewed by the PPCB itself on 28.11.2025 significantly undermines the basis of the EC calculation for the entire period.

12. It is submitted that in the event this Hon'ble Tribunal determines that any EC is payable, the same must be calculated only for the 9.5-acre approved project, considering the actual number of residents, actual waste water generated and the treatment capacity and functioning of the existing STP, and not based on theoretical assumptions for the entire 41-acre land including the unauthorized portion which was developed by third parties.

13. The answering Respondent also notes that a complaint under Sections 41, 44, 47 read with Section 49 of the Water (Prevention and Control of Pollution) Act, 1974 has been filed before the Hon'ble Chief Judicial Magistrate, Ludhiana (COMA-46166/2024). The contents of the same are denied for want of knowledge. The answering Respondent reserves all rights to contest the same in

accordance with law before the appropriate forum.

14. The PPCB has made much of the fact that the CTO was obtained through the auto-renewal module. It is respectfully submitted that the auto-renewal mechanism is a procedure prescribed and administered by the PPCB itself, and any self-declaration made thereunder is in accordance with the procedure laid down by PPCB. The Project Proponent cannot be faulted for availing of the statutory renewal procedure made available by PPCB. The suggestion that the affidavit filed by the Project Proponent is “*not correct / genuine*” on account of the auto-renewal is misconceived, and the PPCB is attempting to use its own prescribed procedure against the Answering Respondent.

15. In view of the foregoing, it is most respectfully prayed that this Hon’ble Tribunal may be pleased to:

- a. condone the delay in filing the reply and take on record the present Reply to the Status Report filed by PPCB dated 23.02.2026;
- b. Hold that the answering Respondent’s liability in respect of environmental compliance, if any, is limited to the 9.5 acres of the approved project;
- c. Direct the PPCB to furnish the actual working material and primary data on the basis of which the Environmental Compensation has been calculated, including the actual observed parameters of pollution and the actual number of residents;
- d. Direct that the Environmental Compensation, if any, be recalculated based on actual occupancy of the approved 9.5-acre project and the assessed treatment capacity and functioning of the existing STP;
- e. In the alternative, constitute an independent expert

**1015**

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committee to inspect the site afresh and submit a fresh report, with prior notice to all parties including the answering Respondent; and

- f. Pass such other and further orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

Filed on behalf of Respondent No. 5.



NAVNEET R

ADVOCATE FOR RESPONDENT NO. 5

Notary Register Entry No. 981

Date 17 APR 2026

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 383 OF 2023

IN THE MATTER OF:

President Garden City Residential Welfare Society

...Applicant

Versus

State of Punjab & Ors.

...Respondents



AFFIDAVIT

I, NANDAN SINGH, aged about 57 years, S/o Sh. MADAN SINGH, residing at CSC/9B JANAK PURI NEW DELHI-110058 do hereby solemnly affirm and state as under:-

1. I am the authorised signatory of Respondent No. 5 in the above case and I am competent to depose to the contents of the present Affidavit.
2. That the accompanying Reply has been drawn by my advocate under my instructions. I have read and been read the contents, and I say that the same are true and correct to my knowledge and belief as derived from the official records and I believe the same to be true.
3. That the Annexures R/1 to R/**2** are the true copy of respective originals.

*[Signature]*  
DEPONENT

VERIFICATION

I, the above-named deponent, do hereby verify that the contents of this Affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.



*[Signature]*  
DEPONENT

**ATTESTED**  
*[Signature]*  
Notary Public Govt. of India

17 APR 2026

GST/JID 03ADMPT3455H1ZD

PAN No. ADMPT3455H

TAX INVOICE  
ORIGINAL FOR RECEIPT

8141-2308634  
0991600-1334

**V-TECH SALES CORPORATION**

Godown Cum Br. Off : Fauji Colony, Sua Road, Vill. Gehindgarh, Focal Point, LUDHIANA.  
577/2 OVERLOCK CHOWK GILL ROAD

LUDHIANA 141003

Details of Receiver (Billed To)		Details of consignee (Shipped To)		Invoice No.	Dated
M/s DYNAMIC INFRADEVELOPERS PVT LTD. SITE OFFICE GARDEN CITY DEHION RAD SAHNEWAL LUDHIANA State Punjab State Code 03 Phone : GSTIN/JID PAN		DYNAMIC INFRADEVELOPERS PVT LTD. SITE OFFICE GARDEN CITY DEHION RAD SAHNEWAL LUDHIANA Punjab State Code 03		R-1073	01/12/2025
				G.R./R. No.:	Date
				TRANSPORT :	
				GSTIN :	V Code :
				PACKAGES :	PVT MARK
				DOCUMENTS :	
				VEHICLE : PB10HS7012	
				DESTINATION :	
				P.O.	

S.No.	Description Of Goods	HSN/SAC	Quantity	Unit	Rate	Taxable Value	SGST		CGST		IGST		Total Value
							%	Am't	%	Am't	%	Am't	
1	ACTIVE BACTERIAL CULTURE(ABC)	38249022	100.00	KGS	150.00	15000.00	9.00	1350.00	9.00	1350.00			17700.00
2	MOLLOSSES	1103	140.00	KGS	20.00	2800.00	2.50	70.00	2.50	70.00			2940.00
3	STARCH POWDER	1105	50.00	KGS	46.00	2300.00	9.00	138.00	9.00	138.00			2576.00
Totals :			290.00			20100.00		1558.00		1558.00			23216

Bank Details IOB BANK, RAHON ROAD, LUDHIANA A/C 147702000005234 IFSC : IOBA 0001477 HDFC BANK LTD,GT ROAD KHAKT LUDHIANA A/C NO.50200064890521 IFSC : HDFC0005017	Total Value (In Figures) Rs. Twenty Three Thousand Two Hundred Sixteen Only.	Total Value :	23216
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Remark: Empty case returnable

Terms & Conditions:  
 1. Goods Once Sold Will Not Be Taken Back.  
 2. All Dispute are Subject to Only.  
 3. Our Responsibility Ceases After The Goods Are Delivered To The Carriers  
 4. Payment Of The Bill should be made ONLY by A/c Payee's Cheque or Draft  
 5. Interest @24% p.a. will be charged if not paid within stipulated time

Certified that the particulars given above are true and correct  
For V-TECH SALES CORPORATION

E.&O.E. Customer's Signature PROF



# AKASH Blowers Private Limited

Plot No 1710 Modern Industrial Estate, Part-B, Bahadurgarh - 124507, Haryana  
 Phone no 702 702 9009 | customercare@akashblowers.com | www.akashblowers.com  
 GSTIN - 06AANCA3901E1Z1 | U29253HR2015PTC055172

## CUSTOMER COMPLAINT / SERVICE REPORT

940

Date: 12/12/2025

Complain No. \_\_\_\_\_

Company Name OEM \_\_\_\_\_

Contact Person Mr. Ravi Saini

Company Name Site Garden City

Contact Person 9355622711

Address Dehlan Rd, Sahnewal Ludhiana P.B.

Model No AB-315

AMC  Warranty  Paid

Sr. No 220316322

Location of installation:  Indoor  Outdoor

Capacity 30-35 m<sup>3</sup>/HR

Nature of Complaint:  Breakdown  Service  Inspection

Pressure 0.3 kg/cm<sup>2</sup>

Supervision of Installation & Commissioning

Speed 1145 RPM

Complaint conveyed By Client Blower with

Motor 1HP

Root Cause Analysis: (Less Oil | Rust | Overload | Filter Choked | Blockage in Discharge Line | NRV Malfunction | Pressure Gauge Malfunction)

Others Blower Rusted & Bearing in Play & (Bearing Client of Fan)

### Spares & Consumables Recommended / Replaced

- |                                    |                                      |   |   |
|------------------------------------|--------------------------------------|---|---|
| <input type="checkbox"/> Rotor Set | <input type="checkbox"/> Piston Ring | <input type="checkbox"/> Bearing Set      | <input type="checkbox"/> Bush           |
| <input type="checkbox"/> Oil Seal  | <input type="checkbox"/> Pulley      | <input type="checkbox"/> Gas Kit          | <input type="checkbox"/> PRV            |
| <input type="checkbox"/> V-Belt    | <input type="checkbox"/> Air Filter  | <input type="checkbox"/> Suction Silencer | <input type="checkbox"/> Gear Set       |
| <input type="checkbox"/> Gear Oil  | <input type="checkbox"/> Grease      | <input type="checkbox"/> NRV              | <input type="checkbox"/> Pressure Gauge |

Work Start Time 12/12/25 - 11:30 AM Work Finished Time 12/12/25 - 6:00 PM

Service Engineer Remarks Blower in open case Free from any! Blower in Normal check from motor, Motor in Play & Problem of Blower in motor. Blower Motor to check after 15 days!

Engineer Name Manjeet Sign. Manjeet Place Sahnewal

### OIL & GREASE DETAILS

Gear oil used at site EP-140 Gear Oil Recommended: Mobil SHC 632  
 Grease used at site at site Grease Recommended: Mobil SHC 100

### CUSTOMER FEEDBACK

- Extremely Satisfied  Satisfied  Dissatisfied  Annoyed

Remarks: \_\_\_\_\_

Name 93515-21612 Designation \_\_\_\_\_ Signature \_\_\_\_\_

Contact Number 93515-21612 Email \_\_\_\_\_



# AKASH Blowers Private Limited

Plot No.1710 Modern Industrial Estate, Part-B, Bahadurgarh - 124507, Haryana  
 Phone no. 702 702 9009 | customercare@akashblowers.com | www.akashblowers.com  
 GSTIN:- 06AANCA3901E1Z1 | U29253HR2015PTC055172

## CUSTOMER COMPLAINT / SERVICE REPORT

651

Date: 19/12/2025

Complain No. \_\_\_\_\_

Company Name OEM: \_\_\_\_\_

Contact Person 9356622711

Company Name Site gas den city

Contact Person Ravi Saha

Address Dehlan Rd, Shahnewa, Ludiyaha Punjab

Model No. AB-315  AMC  Warranty  Paid  
 Sr. No. 220316322 Location of Installation:  Indoor  Outdoor  
 Capacity 30-35 Nature of Complaint:  Breakdown  Service  Inspection  
 Pressure 0.3  Supervision of Installation & Commissioning  
 Speed 1145 Complaint conveyed By Client Air ESOE  
 Motor 1

Root Cause Analysis: (Less Oil | Rust | Overload | Filter Choked | Blockage in Discharge Line | NRV Malfunction | Pressure Gauge Malfunction)

Others Blower ki NRV. 3rd part mein 2201 air NRV OK hai 4th part  
Blower ki pressure - 0.3 hai wala re

Spares & Consumables Recommended / Replaced

- Rotor Set
- Piston Ring
- Bearing Set
- Bush
- Oil Seal
- Pulley
- Gas Kit
- PRV
- V-Belt
- Air Filter
- Suction Silencer
- Gear Set
- Gear Oil
- Grease
- NRV
- Pressure Gauge

Work Start Time \_\_\_\_\_ Work Finished Time \_\_\_\_\_

Service Engineer Remarks Blower OK running. 3rd part Blower air NRV  
2nd part ki yeh 4th part NRV new part hai Blower  
ki Air Acumant hai Recommended - NRV.

Engineer Name B. Jendar Sign. [Signature] Place Shahnewa

### OIL & GREASE DETAILS

gear oil used at site no Gear Oil Recommended: MobilSHC 632 ✓  
 grease used at site no Grease Recommended: Mobil SHC 100 ✓

### CUSTOMER FEEDBACK

Extremely Satisfied  Satisfied  Dissatisfied  Annoyed

Remarks: \_\_\_\_\_

by Ravi K Saha Designation \_\_\_\_\_ Signature [Signature]

Contact Number 9356622711 Email \_\_\_\_\_

GSTIN : 03CYLPS3163B1ZL  
 PAN'NO. CYLPS3163B

**TAX INVOICE**

Ph. : 0161-2721182  
 094179-24611, 097810-09994

# AGRO SALES (INDIA)

**AUTH. DEALER OF : SHARP, KIRLOSKAR, CROMPTON, USHA PUMPS & SPARES**

Deals in : All Types of Monoblock Pumps, Engine Couple Pumps, Car Washer, P.P. Footvalves, Ballvalves, Impellers, V-belt Pulley, C.I. Reflexvalves, Bend, Flench Other Agricultural Spare Parts, Sluice Valve, Butterfly Valve, Chemical Pumps, Rotary Gear Pump etc.

G.T. Road, Opp. Jagraon Bridge Stairs, Ludhiana -141008.

Dated. 11/10/25.

Invoice No. **1450**

M/s. DYNAMIC INFRA DEVELOPERS PVT.  
CTD 93566-22711

Buyer's GSTIN.....State & Code.....

Transport.....GR/RR No.....Vehicle No.....

S. No.	Description of Goods	HSN CODE	Rate	AMOUNT Rs.	P.
	1pc 3.0HP CG Sewage Pump YGVN 114916	8413		20339	
	2pc Joint 3"			240	
	4pc Clamp			240	
	1 Warranty for One Year				

Total Invoice Amount In Words : .....

Total Taxable Amount	20819
CGST@ 9 %	1873
SGST@ 9 %	1873
IGST@ %	
<b>Total Amount with GST</b>	<b>24566</b>

**Bank Details :**  
 BANK NAME : HDFC BANK  
 ACCOUNT NO. : 6020067261802  
 IFSC CODE : HDFC0001238  
 BRANCH : KADWAI NAGAR BRANCH, LUDHIANA

- Terms and Conditions:
1. Goods once sold will not be taken back or exchanged.
  2. Interest @ 24% per annual will be charged extra if bill is not paid within 15 days.
  3. Our responsibility ceases on delivery of the goods.
  4. All disputes are subject to Ludhiana Court Jurisdiction.

Customer Signature

**FOR AGRO SALES (INDIA)**

Auth. Signatory

GST/UID 03ADMPT3455H12D  
PAN No. ADMPT3455H

**TAX-INVOICE**  
ORIGINAL FOR RECIPIENT

9161-230834  
0991500-1334

## V-TECH SALES CORPORATION

Godown Cum Br. Off. : Fauji Colony, Sua Road, Vill. Gobindgarh, Focal Point, LUDHIANA.  
577/2 OVERLOCK CHOWK GILL ROAD

LUDHIANA 141003

Details of Receiver (Billed To)		Details of consignee (Shipped To)		Invoice No.	Dated
M/s DYNAMIC INFRADEVELOPERS PVT LTD. SITE OFFICE GARDEN CITY DEHION RAD SAHNEWAL LUDHIANA State Punjab State Code 03 Phone : GSTIN/UID PAN		DYNAMIC INFRADEVELOPERS PVT LTD. SITE OFFICE GARDEN CITY DEHION RAD SAHNEWAL LUDHIANA Punjab State Code 03		<b>R-1105</b>	09/12/2025
				G.R./R. No.:	Date :
				TRANSPORT :	
				GSTIN :	V Code :
				PACKAGES :	PVT. MARK :
				DOCUMENTS :	
				VEHICLE :	
				DESTINATION :	
				P.O. :	

S.No.	Description Of Goods	HSN/SAC	Quantity	Unit	Rate	Taxable Value	SGST		CGST		IGST		Total Value
							%	Amt	%	Amt	%	Amt	
1	TUBE SETTLER MEDIA	3917	2.00	CBM	11000.00	22000.00	9.00	1980.00	9.00	1980.00			25960.00
2	FILTER MEDIA	2517	5.00	BAGS	300.00	1500.00	2.50	38.00	2.50	38.00			1576.00
3	ACTIVATED CARBON	3802	100.00	KGS	75.00	7500.00	9.00	675.00	9.00	675.00			8850.00
4	BIO MEDIA	84219900	1.00	MTR	9500.00	9500.00	9.00	855.00	9.00	855.00			11210.00
5	DIFFUSERS 150MM	84219900	6.00	NOS	1500.00	9000.00	9.00	810.00	9.00	810.00			10620.00
6	AIR BLOWER FILTER	8421	2.00	pcs	2850.00	5700.00	9.00	513.00	9.00	513.00			6726.00
7	PH METER ONLINE	9027	1.00	pcs	10000.00	10000.00	9.00	900.00	9.00	900.00			11800.00
8	TDS METER ONLINE	9027	1.00	pcs	16500.00	16500.00	9.00	1485.00	9.00	1485.00			19470.00
9	FITTING CHARGES, ERRECTION & COMMISSIONING	3917	1.00	NONS	19500.00	19500.00	9.00	1755.00	9.00	1755.00			23010.00
<b>Totals :</b>			119.00			101200.00	9011.00		9011.00				119222.00

**Bank Details**  
IOB BANK, RAHON ROAD, LUDHIANA  
A/C 147702000005234 IFSC : IOBA 0001477  
HDFC BANK LTD, GT ROAD KHAKT LUDHIANA  
A/C NO.50200064890521  
IFSC : HDFC0005017

**Total Value (In Figures) Rs.**  
One Lakh Nineteen Thousand Two Hundred  
Twenty Two Only.

**Total Value : 119222.00**

**Remarks**

**Terms & Conditions :**

- Goods Once Sold Will Not Be Taken Back.
- All Dispute are Subject to Only.
- Our Responsibility Ceases After The Goods Are Delivered To The Carriers
- Payment Of The Bill should be made ONLY by A/c Payee's Cheque or Draft
- Interest @24% p.a. will be charged if not paid within stipulated time.

Certified that the particulars given above are true and correct

**For V-TECH SALES CORPORATION**

E.&O.E.

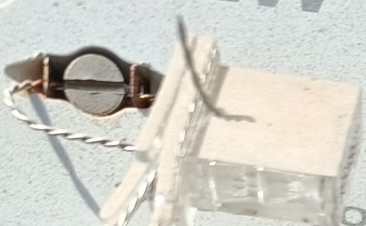
Customer's Signature

2.SIGN

**AEW**

Smart Meter NIC

Property of PSPCL



Network Data



WAI 065752639

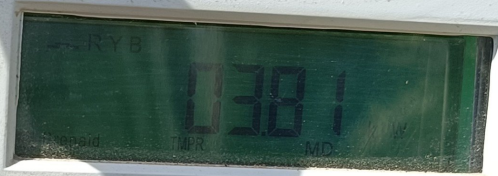
Communication 4G/2G(850/900/1800/2100/2300/2500MHz)

351102205739949711U  
404100573994971  
M2M  
10-MAR-2023

**AEW**

ac, 3-Ph, 4-Wire, Static Smart Watt-Hour Meter  
3x240V, 50Hz, 10-60A, CI-1, Type: APL-sm346

Property of PSPCL UC-1



IS 16444 Part1  
CM/L 8530635411

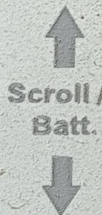
kWh

Guarantee - 6Yrs  
Category - D2

1600imp/kWh 1600imp/kVarh

CAL

MD Reset



P.O. No:- M-193/MQP-196/PO(M) Date:10.11.2022

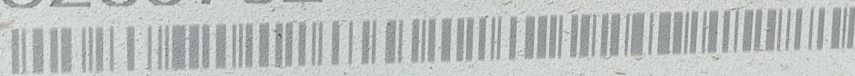
Sr. No.

MM/YY

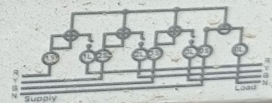
5269752

04/23

- R Glowing - R Phase available
- R Not Glowing - R Phase not available
- R Blinking - Current reverse in R Phase
- Y Glowing - Y Phase available
- Y Not Glowing - Y Phase not available
- Y Blinking - Current reverse in Y Phase
- B Glowing - B Phase available
- B Not Glowing - B Phase not available
- B Blinking - Current reverse in B Phase



Mfr.: ALLIED ENGINEERING WORKS PVT. LTD.  
M-11 & M-22, Badli Industrial Estate, Delhi (India)





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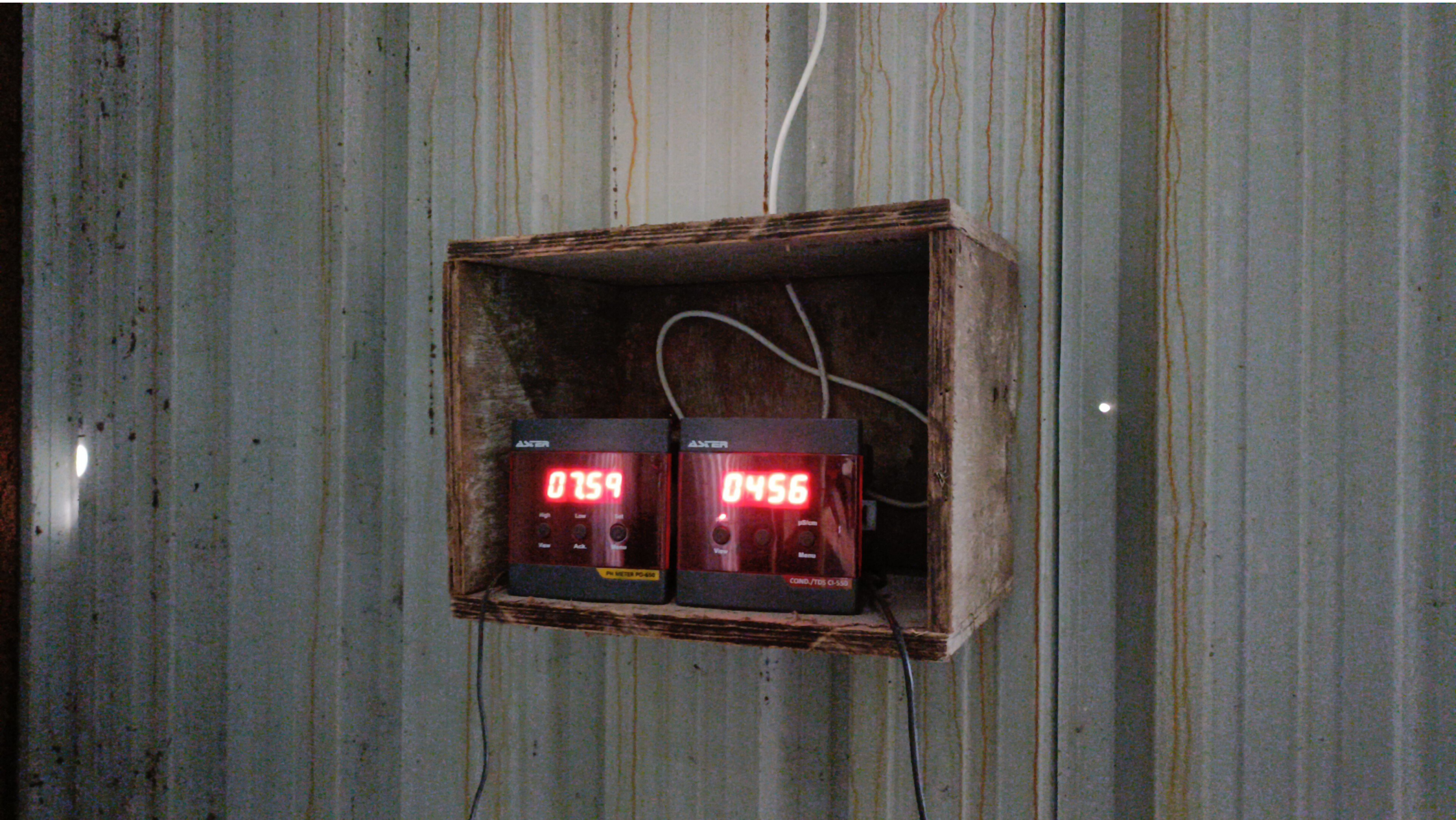
1025



1026



1027



## LIST OF PLOTS AND OCCUPANTS IN GARDEN CITY

S.NO.	PLOT NO.	NAME	FAMILY MEMBER	CONTACT NO.	STATUS
1	A- 1	Sachin Goyal			
2	A- 2	Rajan Goyal			
3	A- 3	RUPINDER SINGH SIDHU	5	9855779448	CONSTRUCTED
4	A- 4	RUPINDER SINGH SIDHU	5	9855779448	CONSTRUCTED
5	A- 5	AMRIK SINGH	5	9814224515	CONSTRUCTED
6	A- 6	AMRIK SINGH	5	9814224515	CONSTRUCTED
7	A- 7	Anupam Gajrani			
8	A- 8	Sanjay Jain			
9	A- 9	Ajaib Singh-jaswinder Singh			
10	A- 10	Bharat Kr.Gupta			
11	A- 11	SANDEEP KAUR			
12	A- 12	Satnam Singh			
13	A- 13	PAL SINGH	4	9915881061	CONSTRUCTED
14	A- 14	Baljeet Singh			
15	A- 15	BALJEET SINGH	6	9852793000	CONSTRUCTED
16	A- 16	Krishan Mohan Bansal			
17	A- 17	Rohit Malhotra			
18	A- 18	KULDEEP SINGH ETC.			
19	A- 19	R.Bansal/ Arun Kumar			
20	A- 20	Jaswant Kaur+Gurjeet Kaur			
21	A- 21	Tanuj Jain			
22	A- 22	Karamjeet Kaur			
23	A- 23	Karamjeet Kaur			
24	A- 24	Ramanjeet Kaur			
25	A- 25	D.K. SINGLA (CA)	3	9814701351	CONSTRUCTED
26	A- 26	Jagtesh Kaur			
27	A- 27	Lovely Singh Uppal			
28	A- 28	Sardar Ji/ Gagandeep Singh			
29	A- 29	V.P.Aggarwal			
30	A- 30	Smt.Sukhwinder Kaur			
31	A- 31	Palika Dhingra			
32	A- 32	Harjinder Kaur			
33	A- 33	GURMEET SINGH (NRI)	LOCKED		CONSTRUCTED
34	A- 34	Sudhir Gulati			
35	A- 35	JASPREET SINGH			
36	A- 36	Rohit Malhotra			
37	A- 37	JASA SINGH	4	9914590009	CONSTRUCTED
38	A- 38	JASA SINGH	3	9914590009	CONSTRUCTED
39	A- 39	DEEP MEDICAL	3	9417396143	CONSTRUCTED
40	A-40	RITU GULATI			
41	A- 41	SHWETA GULATI			
42	A- 42	AASTHA GULATI			
43	A- 43	Praveen Kumari			
44	A- 44	GURPREET SINGH	2	9914408427	CONSTRUCTED
45	A- 45	GURPREET SINGH	2	9914408427	CONSTRUCTED
46	A- 46	MAHENDER SINGH (NRI)	2		CONSTRUCTED
47	A- 47	SUKHDEV SINGH	2	9914408427	CONSTRUCTED
48	A- 48	SUKHDEV SINGH	2	9914408427	CONSTRUCTED
49	A- 49	VIRENDER SINGH		7061172297	UNDER CONSTRUCTED

50	A- 50	VIRENDER SINGH		7061172297	UNDER CONSTRUCTED
51	A- 51	Param Jeet Singh Aneja			
52	A- 52	VED PRAKASH (MOHIT SWEET SHOP)	4	9814213333	CONSTRUCTED
53	A- 53	Karam Singh			
54	A- 54	Hardeep Kaur			
55	A- 55	AJAY KASHYAP/Meghna Agarwal			
56	A- 56	Ajay K. Singhal (HUF)			
57	A- 57	Surinder Kaur & Parminder Kaur			
58	A- 58	Meghna Agarwal			
59	A- 59	Rohit Malhotra			
60	A- 60	Praveen Kumari			
61	A- 61	SUSHIL KUMAR SINGH	4	9915383060	CONSTRUCTED
62	A- 62	Gurvinder Singh			
63	A- 63	Vijay Kumar			
64	A- 64	MUKHTAR SINGH			
65	A- 65	ARCHANA SINGHAL			
66	A- 66	Parminder Kumar Verma/Ramesh Kumar Verma			
67	A- 67	RAN SINGH	2	7986467199	CONSTRUCTED
68	A- 68	SANTOSH JI / RAMESH JI	6	9878930963	CONSTRUCTED
69	A- 69	SANTOSH	7		CONSTRUCTED
70	A- 70	Ranjit Singh			
71	A- 71	Ranjit Singh			
72	A- 72	AMARJEET SINGH	3		CONSTRUCTED
73	A- 73	Sohan Singh			
74	A- 74	AMANDEEP SINGH	4		CONSTRUCTED
75	A- 75	MANDEEP SINGH	4	9855936555	CONSTRUCTED
76	A- 76	KULJEET SINGH	5	9814080961	CONSTRUCTED
77	A- 77	SARABJIT SARHALI	5	9914444346	CONSTRUCTED
78	A- 78	BAINT SINGH	5	9814536000	CONSTRUCTED
79	A- 79	BAINT SINGH		9814536000	CONSTRUCTED